

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**  
**Company Appeal (AT) No. 211 of 2020**

**In the matter of:**

**Mr. N. Gunasekar**

**....Appellant**

**Vs.**

**M/s Global Finsol Pvt. Ltd. & Ors.**

**....Respondents**

**Present**

**For Appellant: Mr. K.S. Mahadevan and Ms. Swati Bansal, for Advocates.**

**For Respondents: Mr. Raghuram Cadambi and Mr. A. Karthik, for R-1 to R-4 and R-10 & R-12.  
Mr. T.N. Durga Prasad, for R-6 (City Union Bank).  
Mr. Vikramaditya Singh, for R-8.  
Mr. Arsh, Advocate.**

**ORDER**  
**(Virtual Mode)**

**10.02.2021:** From the perusal of the Office Note dated 09.02.2021, it appears that notices sent to Respondent Nos. 9 and 11 have not been delivered. The Office Note shows the postal endorsement that addressee has left. Learned Counsel for the Appellant has directed to take fresh step notice on Respondent Nos. 9 and 11. Requisite both mode may be filed by 15.02.2021.

Further, Office Note also reveals that Respondent Nos. 6 & 8 have appeared through their Learned Counsels who have filed their Vakalatnama.

Learned Counsels for Respondent Nos. 6 & 8 seek liberty to file their Reply Affidavit. Permission accorded.

They may file their Reply Affidavit on behalf of R-6 & R-8 within two weeks.

List the case on **22<sup>nd</sup> March, 2021.**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

*ha/nn*